

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 52533 of 2019 [SM]

[Arising out of Order-in-Appeal No.46 (RK)/ST/JPR/2018-19 dated 29/05/2018
passed by the Commissioner (Appeals), Jaipur]

M/s.Rotopower EGINEERS Pvt. Ltd., **...Appellant**
307, Ganpati Tower, Central Spine,
Vidhyadhar Nagar, Jaipur

VERSUS

Commissioner of Customs, **...Respondent**
CGST Commissionerate, Jaipur

APPEARANCE:

None appeared for the Appellant
Smt. Tamanna Alam, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION : **01/04/2021**

FINAL ORDER NO. 51230/2021

RACHNA GUPTA:

None appeared for the appellant. The SVLDRL Form-4 [Discharge Certificate for full and final settlement of tax dues under section 127 of the Finance Act, 2019 read with Rule 9 of the Sabka Viswas [Legacy Dispute Resolution Scheme, 2019] has been received by e-mail dated 6th March, 2021. Keeping in view thereof and the policy under the said Scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)